

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 402 of 1997.

( UNLISTED )

Date of Order: 15.4.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

S. SAMANTA  
Head Draftsman, (C) W.O.T., Naval  
Office, Hastings, Calcutta-700022.

...Applicant.

-VS-

U.O.I & Ors through Chief of Naval  
Staff, Directorate of Naval Architecture,  
Sena Bhavan, New Delhi-110011.

2. Warship Production Superintendent,  
Warship Overseeing Team, Calcutta Navy  
Office, Hastings, Calcutta-700022.

...Respondents.

Heard on: 15.4.97.

For the petitioner: B. Chatterjee, counsel,  
with Miss B. Mondal, counsel.

For the respondents: NONE.

O R D E R

M. S. Mukherjee, A.M.

This petition has been filed as an unlisted motion to-day against the transfer order issued by the Deputy Director of Naval Architecture dt. 14.3.97 at Annexure-A.2 to the petition transferring the petitioner from Calcutta to ND Visakhapatnam. The petitioner made representation against this transfer and in response to that respondent no. 2 herein, The Warship Production Superintendent, Calcutta Navy Office, replied to him on 7.4.97, vide Annexure-A.4 to this petition, that he should make representation as against that transfer Order for *fr*

transfer back to Calcutta on compassionate ground subject to availability of vacancy. The said communication further informs that in the absence of any such representation by completing the due formalities, he will be relieved on 11.4.97. The petitioner submits that after 11.4.97, there being holidays, he has prayed for cancellation of the transfer.

We have heard Mr.B.Chatterjee,1d.counsel,leading Miss.B.Mondal,counsel, appears for the petitioner in the case.

On hearing the 1d.counsel for the petitioner, we dispose of the petitioner at this present stage of admission itself with the direction that the respondents 1 and 2 shall treat the present petition as a representation of the petitioner and shall suitably decide about the suggestions of respondent no.2 herein, vide Annexure A.4 to the petition, in due course. <sup>such</sup> ~~it by the said respondent~~ Pending disposal of this petition, the petitioner need not report at the transferred station vide Annexure A.2 to the petition.

Petitioner shall forthwith serve copies of the petition along with a copy of this Order to all the respondents

Certified copy of this Order shall be furnished to the petitioner within 48 hours.

*Ankur*  
(M.S.Mukherjee)  
Member(A)

*Anurag*  
(A.K.Chatterjee)  
Vice-Chairman.